

[3488]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 1450 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 09-12-2025 in IA.No.1 of 2025 in W.P.No 36889 of 2025 on the file of the High Court.

Between:

A. Uma Rani, D/o. Harischander Rao, Aged about 55 years, Science Supervisor (SA-Phy.SC), O/o. State Council of Educational Research and Training (SCERT), Telangana State, Hyderabad. R/o. Flat No. 701, Block-10, Hill Ridge Springs, Near ISB, Gachibowli, Hyderabad.

...APPELLANT

AND

1. The State of Telangana, rep by its Principal Secretary, School Education Department, Secretariat, Hyderabad.
2. The Director of School Education, Telangana State, Hyderabad
3. The Director of State Council of Educational Research and Training (SCERT), Hyderabad.
4. The District Educational Officer, Adilabad District

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders passed by His Lordship Justice Sri Pulla Karthik in I.A.No. 1/2025 in W.P No. 36889 / 2025 dated 09.12.2025 and also the impugned proceedings in Rc.No.938/SER.III-1/2025, dated: 24.11.2025 issued by the 2nd respondent and proceedings Rc.No. 26/Estt/TSCERT/2024, dated:

29.11.2025 issued by the 3rd respondent and continued the petitioner in the 3rd respondent's office, pending disposal of the main Writ Appeal

**Counsel for the Appellant: SRI PRATAP NARAYAN SANTI SENIOR COUNSEL
FOR SRI. POODATTU AMARENDER**

**Counsel for the Respondents: SRI SANTHAPUR SATYANARAYANA RAO,
GP FOR SERVICES I**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.1450 of 2025

Dated: 12.12.2025

Between:

A.Uma Rani

...Appellant

and

**The State of Telangana,
Rep. by its Principal Secretary,
School Education Department,
Secretariat, Hyderabad and 3 others.**

...Respondents

Judgment:

Heard Mr. Pratap Narayan Sanghi, learned Senior Counsel appearing for Mr. Amarender Poodattu, learned counsel for the appellant and Mr. Santhapur Satyanarayana Rao, learned Government Pleader for Services-I appearing for the respondents.

2. Appellant is aggrieved by interim order dated 09.12.2025, passed by the learned Writ Court in

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I.A.No.1 of 2025 in W.P.No.36889 of 2025, refusing to stay the proceedings dated 24.11.2025, whereby the appellant has been repatriated to the Education Department from State Council of Educational Research and Training (SCERT).

3. Learned Senior Counsel appearing for the appellant submits that the case of the present appellant stands on equal footing with that of one Ponnamm Madhavi, both of whom were reverted by the same impugned proceedings dated 24.11.2025, and in whose case, the learned Writ Court has, by an interim order of the same date passed in W.P.No.36885 of 2025, granted suspension of the impugned proceedings of her repatriation from SCERT to the Education Department as well as her relieving order in proceedings dated 29.11.2025.

4. Learned Senior Counsel has drawn our attention to the proceedings dated 23.04.2008, 20.05.2008 08.07.2008 and 02.06.2014, which are also correspondences between the Education Department and the SCERT in order to submit that the appellant was promoted as School Assistant initially. Thereafter, she was sent on deputation to SCERT whereafter she was appointed on transfer to the vacant post existing in the SCERT. After seventeen years of such appointment on transfer, the impugned proceedings dated 24.11.2025 have been issued, purportedly on a representation of the Employees' Union, for repatriation of the appellant as well as Ponnamm Madhavi. The learned Writ Court has granted interim suspension in case of Ponnamm Madhavi, but has refused the same relief to the appellant on erroneous grounds. Therefore, the appellant has preferred this Writ Appeal.

5. Learned Government Pleader for Services-I submits that the State is in the process of filing a stay vacate petition before the learned Writ Court so that correct facts are brought to the notice of the learned Writ Court in respect of other similar Writ Petitions where interim suspension has been granted. He also submits that services of both the appellant as well as Ponnamm Madhavi were never transferred on appointment to SCERT from the Directorate of Education. He has also referred to a Division Bench Judgment of the combined High Court of Andhra Pradesh in **M.Kesavulu and others v. State of Andhra Pradesh and others**¹ to submit that G.O.Ms.No.538 Education (Ser.II) Department dated 20.1.1998, as relied upon by the petitioner, was already struck down.

¹ 2003(6) ALD 522 (DB)

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6. We have considered the submissions of learned counsel for the parties.

7. The matters are pending before the learned Writ Court. Apparently, both the appellant and Ponnam Madhavi were repatriated by the impugned proceedings dated 24.11.2025 from SCERT to the Directorate of Education and the learned Writ Court has taken a different view in case of the appellant for the reasons recorded in the impugned interim order dated 09.12.2025. Therefore, at this stage, we do not wish to make any comments on the rival case of the parties. Lest it may prejudice the case of the appellant before the learned Writ Court. However, since the State is in the process of filing stay vacate petition in W.P.No.36885 of 2025, we deem it proper to post the instant Writ Petition *i.e.*, W.P.No.36889

of 2025, along with the said Writ Petition before the learned Writ Court.

8. Learned Government Pleader for Services-I submits that the stay vacate petition would be filed by 18.12.2025 with a request to hear the same on an urgent basis. Therefore, we request the learned Writ Court to take up the stay vacate petition at the earliest, preferably in the week commencing 22.12.2025. The present appellant would also be at liberty to make submission on the correctness and legality of the impugned proceedings dated 24.11.2025. Thereafter, it would be open for the learned Writ Court to take a view on the question of interim suspension of the impugned proceedings dated 24.11.2025 in case of the appellant also.

9. Till then, if the appellant's services have not been relieved from the SCERT, *status quo* be maintained.

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10. The instant Writ Appeal stands disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, School Education Department, Secretariat, T.S., Hyderabad.
2. The Director of School Education, Telangana State, Hyderabad
3. The Director of State Council of Educational Research and Training (SCERT), Hyderabad.
4. The District Educational Officer, Adilabad District
5. One CC to SRI. POODATTU AMARENDER, Advocate [OPUC]
6. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

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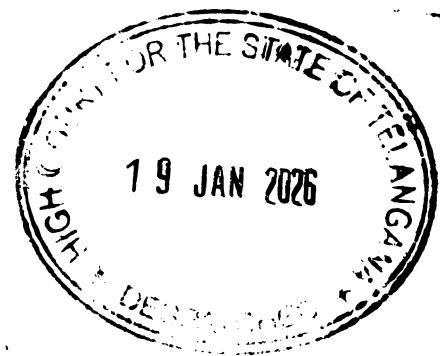
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HIGH COURT

DATED:12/12/2025

JUDGMENT

WA.No.1450 of 2025



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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24/12/25